

**ESAF** REGD. OFFICE: ESAF Bhawan, Manmuthy, Thrissur - 680 651, Kerala.

**GOLD AUCTION NOTICE**

Notice is hereby given for the information of all concerned that Gold ornaments pledged with ESAF Small Finance Bank and not redeemed by borrowers, despite repeated reminders and notices, of our branches, are listed below. This will be auctioned as per the details given below:

**DATE OF AUCTION: 25-11-2025** **TIME: 2pm to 5 pm**

**AUCTION VENUE: Through e-Auction**

**AUCTION ADDRESS: https://egold.auctiontiger.net**

**Contact Number: 9099013705 / 6351896640**

To register as bidder for the e-Auction with terms and conditions, and full details of e-Auction please visit the above site

**BRANCHES & LOAN ACCOUNT NUMBERS**

**NEW DELHI- PASCHIM VIHAR: 63250001182437,**  
**NEW DELHI-KAROL BAGH: 63250001129709, 1136405,**  
**1158164, NEW DELHI-ROHINI: 63250000433734.**

Customers who are interested to release the ornaments by paying the total due amount may do so, at the respective branches, on or two days before the date of the auction.

Bidders who wish to participate in the auction shall produce their KYC documents. GST No. is mandatory for registered firms/companies. Bidders shall deposit a sum of Rs.50,000 as EMD before participating in the auction.

Thrisur Sd/-  
 Date: 15-11-2025 Authorized Signatory

**POLYCON International Ltd.**

Regd. Office: 48-49, Lane no. 2, Gopalbadi, Ajmer Road, JAIPUR (Rajasthan)-302001  
 CIN: L28992RJ1991PLC006265 • Email: info@polycontd.com • Website: www.polycontd.com

**EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th SEPTEMBER, 2025 (Amount Rs. in Lakhs)**

Sl. No.	Particulars	Quarter Ended		Half Year Ended	
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)
1	Total Income from operations (Net)	385.82	435.80	592.62	1177.42
2	Net Profit/(Loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	-104.36	-28.39	-1.49	-132.75
3	Net Profit/(Loss) for the period Before Tax (After Exceptional and/or Extraordinary items)	-104.36	-28.39	-1.49	-132.75
4	Net Profit/(Loss) for the period After Tax (After Exceptional and/or Extraordinary items)	-101.52	-25.52	0.39	-33.02
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (After Tax) and other comprehensive income (after tax)]	-101.52	-25.52	0.39	-33.02
6	Equity share capital (Face value of Rs. 10/- each)	543.55	543.55	543.55	543.55
7	Earning per share (Face Value Rs. 10/- each)				
	1. Basic (Rs.)	-2.08	-0.52	0.04	-2.60
	2. Diluted (Rs.)	-2.08	-0.52	0.04	-2.60

**NOTES:**  
 (A) The above is an extract of the detailed format of Quarter and Half Year ended Unaudited financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the stock exchange website [www.bseindia.com](http://www.bseindia.com) and on company's website [www.polycontd.com](http://www.polycontd.com)

Sd/-  
**RAJIV BAID**  
 MANAGING DIRECTOR  
 DIN-00212265

Place : Jaipur  
 Date : 14th November, 2025

**KOTAK MAHINDRA BANK**

Registered Office: 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051  
 Branch Office: EPICAH Mall, 2nd Floor, 58,58B1, Najafgarh Road, Moti Nagar, New Delhi-110015

**DEMAND NOTICE**

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002**

Notice is hereby given that the following borrower/Co-Borrowers/Guarantor, who have availed loan facilities from **KOTAK MAHINDRA BANK LIMITED (KMBL)** having its branch office at EPICAH Mall, 2nd Floor, 58,58B1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015, have failed to repay the loan facility wide EMI and/or serve the interest of their credit facilities to KMBL and that their loan accounts have been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL as on date are mentioned below. The borrower/Co-Borrowers/Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower/Co-Borrowers/Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described herein below.

Name of the Borrower, Guarantor, Co-Borrowers/Guarantor	Details Of Secured Asset (Immovable Property)
1. Atul (Borrower) 2. Pooja Chaudhary (Co-Borrower and Mortgagee)	ALL THAT PART AND PARCEL OF PROPERTY CONSISTING OF Residential Apartment No. 301 on 3rd Floor in tower no D-3, having super area 2370 sq.ft (220.178 sq.mtrs) inclusive of built up area 1896 sq.ft (176.142 sq.mtrs) and common area of about 474 sq.ft (44.035 sq.mtrs) along with one covered car parking and one open car parking space, situated in the said multi-storied residential group housing colony known as "The Legend" along with the proportionate, undivided impartible share and interest in the said land underneath the said building in which the said apartment is located, situated in the revenue estate of village Tigra, Sector-57, Tehsil - Wazirabad and District Gurgaon (Haryana).

**NPA Date : 08.09.2025**

**Loan Account No., Demand Notice Date & Amount**

**Loan Account No. HF3795951290 and HF37956422 Demand Notice Date: 24.10.2025 Outstanding Amount: Rs. 1,11,81,241.99/- (Rupees One Crore Eleven Lakh Eighty One Thousand Two Hundred Forty One and Paise Ninety Nine Only) (Rs. 1,01,49,209.46/- (Rupees One Crore One Lakh Forty Nine Thousand Two Hundred Nine and Paise Forty Six Only) for loan HF3795951290 and, Rs. 10,32,032.53/- (Rupees Ten Lakh Thirty Two Thousands and Thirty Two and Paise Fifty Three Only) for loan account no HF37956422 as on 08.10.2025**

**PLACE: GURUGRAM**  
**DATE: 15.11.2025**

**KOTAK MAHINDRA BANK LTD.,**  
**AUTHORISED OFFICER**

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/S EMPRESS INFRA PROJECTS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	EMPRESS INFRA PROJECTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29th December, 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No./ Limited-Liability Identification No. of corporate debtor	U60100DL2010PTC211894
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No-249 A Old No-377 (Rampura) Shakurpur, New Delhi, Delhi-110035, India Principal Office: 109, Aman Palace, Pillar No. 72, Delhi Gurga Road, Axis Bank Building, Piliakhus, District Hapur, 245304
6. Insolvency commencement date in respect of corporate debtor	12th November, 2025 [NCLT Order received to IRP on 13th November, 2025]
7. Estimated date of closure of insolvency resolution process	11th May, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Sudhanshu Gupta Registration Number: IBB/IIIPA-002/IP-N00216/2017-18/10668
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakurpur, East Delhi, Delhi-110092 Email Address: sg_1973@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakurpur, East Delhi, Delhi-110092 Email Address: sg_1973@rediffmail.com
11. Last date for submission of claims	27th November, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	A. Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> B. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. EMPRESS INFRA PROJECTS PRIVATE LIMITED on 12th November, 2025.

The creditors of M/s. EMPRESS INFRA PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27th November, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representatives from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA (Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
 Sudhanshu Gupta  
 Interim Resolution Professional of Empress Infra Projects Private Limited  
 Regn. No. -IBBI/IIIPA-002/IP-N00216/2017-18/10668  
 Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakurpur, East Delhi, Delhi-110092  
 Email Address: sg\_1973@rediffmail.com  
 Contact No. : +91-9811547321

Date : 14.11.2025  
 Place : Delhi

**FORM NO. INC - 26**  
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

**BEFORE THE REGIONAL DIRECTOR (CENTRAL GOVERNMENT) NORTHERN REGION, DELHI**

**MINISTRY OF CORPORATE AFFAIRS IN THE MATTER OF SECTION 13(4) OF THE COMPANIES ACT, 2013 UNDER RULE 30 OF THE COMPANIES (INCORPORATION) RULES 2014**

**AND**

**IN THE MATTER OF "CAPITAL RECORD CENTRE PRIVATE LIMITED" (CIN:U74120DL2008PTC186095) A COMPANY INCORPORATED UNDER THE COMPANIES ACT 1956, HAVING ITS REGISTERED OFFICE SITUATED AT 12-13, UDYOG NAGAR INDUSTRIAL AREA, PEERA GARHI, NEW DELHI-110041, DELHI, INDIA**

**..... PETITIONER**

VERSUS

The Registrar of Companies, Delhi  
 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019.

**..... RESPONDENT NOTICE**

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director (Central Government), Northern Region, Delhi under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on November 14, 2025 to enable the Company to change its Registered office from the NCT of Delhi to the State of Maharashtra.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003, within 14 (fourteen) days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

**For and on behalf of Capital Record Centre Private Limited**  
 Sd/-  
**Pragnesh Kapadia**  
 Director  
 Date: 14.11.2025  
 Place: Delhi DIN: 07048238

**PNB Housing Finance Limited**  
 Regd. Off: 9th Floor, Antriksh Bhawan, 22, K. G. Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com  
 Branch Office: Inter-alla at Ground Floor, Khairatnagar-242, DGB Building, Delhi - Road, Moradabad, Uttar Pradesh-244001.

**POSSESSION NOTICE For immovable property as per Rule 8(1) and Appendix-IV**

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & In compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) and the public in general is hereby cautioned not to deal with the properties and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number(s)	Name of Borrower/Co-borrower/ Guarantor(s)/Legal Heirs	Date of Demand Notice	Amount as on date in Demand Notice	Date of Possession	Description of the Property/ies mortgaged
HOU/RMRD/0923/1165768 B.O.: MORADABAD	Mr. Saqib Khan (Borrower) & Mrs. Aman Aman (Co-Borrower)	14.08.2025	Rs. 19,47,738.00 (Rupees Nineteen Lakhs Forty Seven Thousand Seven Hundred Thirty Eight Only)	12.11.2025 Symbolic	All that part and parcel of Residential, Kharsa No. 1000, Situated At, Dheemri West, Moradabad, Moradabad, Uttar Pradesh - 244001.

Date: 15.11.2025 | Place : MORADABAD  
 Sd/- Authorized Officer, PNB Housing Finance Limited

**ALCHEMIST CORPORATION LIMITED**  
 CIN: L74899DL1993PLC055768  
 Regd. Office: 44, Backery Portion, 2nd Floor, Regal Building 77, Connaught Place, Central Delhi, New Delhi, Delhi, India, 110001;  
 Email: info@alchemist-corp.com, Phone: 9560729989

**UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2025**

(Rs. In Lakh except EPS data)

Particulars	STANDALONE			CONSOLIDATED		
	Quarter Ended		Year Ended	Quarter Ended		Year Ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
Total income from operations	-	-	2.64	-	2.64	5.40
Net Profit/(Loss) before tax and share of (Loss)/profit in associates & Joint ventures	(4.78)	(4.34)	(7.51)	(9.12)	(11.04)	(28.81)
Net Profit/(Loss) for the period after tax and exceptional items	(4.78)	(7.03)	(7.51)	(11.81)	(11.04)	(28.81)
Total Comprehensive (loss) / Income for the period	(4.78)	(7.03)	(7.51)	(11.81)	(11.04)	(28.81)
Paid up Equity Capital (Face value of Rs. 10/- each)	491.43	491.43	491.43	491.43	491.43	491.43
Reserve excluding revaluation reserves (As per last audited Balance Sheet)	-	-	-	-	-	-
Earning Per Share (of Rs.10/- each) (not annualised)						
Basic	(0.10)	(0.14)	(0.15)	(0.24)	(0.22)	(0.59)
Diluted	(0.10)	(0.14)	(0.15)	(0.24)	(0.22)	(0.59)

**Notes:**  
 1. The above Standalone and Consolidated Financial Statement, prepared in accordance with Indian Accounting Standards ("Ind AS") as prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other recognised accounting practices and policies to the extent applicable.  
 2. The above is an extract of the detailed format of Un-audited Financial Results (Standalone and Consolidated) for the quarter and half year ended on 30th September, 2025 filed with the Stock Exchange under the Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-audited Financial Results (Standalone and Consolidated) for the quarter and half year ended 30th September, 2025 are available on stock exchange websites ([www.bseindia.com](http://www.bseindia.com)) and on the company's website ([www.alchemist-corp.com](http://www.alchemist-corp.com)).

Date: 14.11.2025  
 Place: New Delhi

By the order of the Board For Alchemist Corporation Ltd.  
 Sd/-  
**Arijit Sachdeva**  
 (Managing Director)  
 DIN: 07589173

**SINDHU TRADE LINKS LTD.**  
 129, Transport Centre, Rohtak Road, Punjabi Bagh, New Delhi-110035  
 Unaudited Financial Results (Standalone & Consolidated) for the Quarter & Half Year ended 30th September, 2025  
 CIN: L63020DL1992PLC121695 | Website: www.sindhutrade.com | Email id: corporatecompliance@sindhutrade.com | Phone: 0124-6913000

**Extracts of Standalone & Consolidated Unaudited Financial Results for the Quarter & Half Year Ended on 30.09.2025 (In Lakhs)**

Particulars	Standalone			Consolidated		
	Quarter Ended		Year Ended	Quarter Ended		Year Ended
	30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	31.03.2025 (Audited)
Total Income from operations	11,423.57	12,273.24	11742.87	23,696.81	24603.97	50,810.63
Net Profit/ (Loss) for the period (before tax, exceptional and/or extraordinary items)	775.06	814.45	1744.71	1589.51	3917.57	4,615.30
Net Profit/ (Loss) for the period before tax (after exceptional and/or extraordinary items)	775.06	814.45	1744.71	1589.51	3917.57	4,615.30
Net profit/ (Loss) for the period after tax (before comprehensive income)	636.44	427.61	1454.53	1064.05	3119.57	3,849.70
Total Comprehensive Income for the Period (comprising Profit / Loss for the Period (after Tax) and Other Comprehensive Income (after Tax))	636.41	427.63	1454.51	1064.04	3119.60	4,377.62
Equity Share Capital	15,419.29	15,419.29	15,419.29	15,419.29	15,419.29	15,419.29
Reserves (excluding Revaluation reserves) as shown in the Audited Balance Sheet of the Previous Year	77,498.18	76,861.77	75396.89	77,498.18	75396.89	76,434.14
Earning Per Shares (for continuing and discontinued operation) of 1/-each)						
Basic:	0.04	0.03	0.09	0.07	0.20	0.25
Diluted:	0.04	0.03	0.09	0.07	0.20	0.25

**Notes:-**  
 1. The above is an extract of the detailed format of quarterly financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results is available on the websites of the Stock Exchange and company's website [www.sindhutrade.com](http://www.sindhutrade.com). The above results after being reviewed by the Audit Committee were taken on record by the Board at its Meeting held on 14th November, 2025.  
 2. The above Unaudited financial results of the Company for the Quarter & half year ended on 30th September, 2025 have been reviewed by Audit Committee of the Board and approved by the Board of Director at its meeting held on 14th November, 2025.  
 3. The figures are regrouped in previous year also, wherever considered necessary.  
 4. Limited Review Report has been carried out by the Statutory Auditors for the above period.

**For & on behalf of Board of Directors**  
**Sindhu Trade Links Limited**  
 Sd/-  
**Rudra Sen Sindhu**  
 (Chairman & Director)  
 DIN: 00006999

Place: Gurugram  
 Dated: 14.11.2025

**JINDAL CAPITAL LIMITED**  
 Regd Office: 201, Aggarwal Plaza, Sector-9, Rohini, Delhi-110085  
 CIN: L65910DL1994PLC059720; Ph No. 011-45578272  
 E Mail ID: info@jindalcapital.co.in; Website: www.jindalcapital.co.in

**Statement of Un-audited Financial Results for the Quarter and half year ended 30th September, 2025**

Amount (Rs.) in Lakhs except for Point 8

Particulars	Quarter ended		Half Year Ended	Year ended (audited)
	30.09.2025	30.06.2025	30.09.2024	31.03.2025
1 Total income from operations (net)	98.27	78.11	68.05	176.38
2 Net Profit / (Loss) for the period (before exceptional items and/or Extraordinary items)	41.03	20.21	32.98	61.25
3 Net Profit / (Loss) for the period before tax (after exceptional items and/or Extraordinary items)	41.03	20.21	32.98	61.25
4 Net Profit / (Loss) for the period after tax (after exceptional items and/or Extraordinary items)	30.71	20.21	32.98	50.92
5 Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	30.29	21.52	32.98	51.82
6 Equity share capital (Face Value of Rs. 10/- each)	72.08	72.08	72.08	72.08
7 Reserves (excluding Revaluation Reserve) as per the Audited Balance Sheet of the previous year	440.56	388.70	389.88	440.56
8 Earnings per share (of Rs. 10/- each) Basic & Diluted.	0.43	0.28	0.46	0.72

**Notes:**  
 1. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter and half year ended 30th September, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Stock Exchange [www.bseindia.com](http://www.bseindia.com) and on company's website [www.jindalcapital.co.in](http://www.jindalcapital.co.in)  
 2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their respective meetings held on November 14, 2025.  
 3. Previous periods figures have been regrouped, wherever considered necessary.

**For and on behalf of Board of Directors**  
**Jindal Capital Limited**  
 Sd/-  
**Sadhu Ram Aggarwal**  
 (Chairman-cum-Managing Director)  
 DIN: 00961850

Place: Delhi  
 Date: 14.11.2025

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## सार्वजनिक सूचना

एतद्वारा आम जनता को सूचित किया जाता है कि "फेडबैक फाइनेंशियल सर्विसेज लिमिटेड" की शाखा, जो प्रांटी सं. 293, मावी टॉवर, ग्रांड प्लान, मंगल पांडे नगर, मेरठ, यू.पी. 250004 पर स्थित है, बेहतर सेवाओं और संचालन के लिए नए परिसर, जो कि खसरा सं. 178/2 मिन में से तृतीय तल, श्रीनाथ जी कॉम्प्लेक्स (यूनिवर्सिटी रोड), ऑगंशाहापुर दिग्गी, यूनिवर्सिटी रोड मेरठ सिटी, मेरठ, उत्तर प्रदेश 250002 पर स्थित है, में स्थानांतरित हो रही है।

आगे यह सूचित किया जाता है कि उक्त शाखा कार्यालय वर्तमान पते से 13 फरवरी 2026 तक संचालित होगा और 14 फरवरी 2026 से प्रभावी रूप से नए परिसर, जो कि खसरा सं. 178/2 मिन में से तृतीय तल, श्रीनाथ जी कॉम्प्लेक्स (यूनिवर्सिटी रोड), ऑगंशाहापुर दिग्गी, यूनिवर्सिटी रोड मेरठ सिटी, मेरठ, उत्तर प्रदेश 250002 पर स्थित है, से संचालित होगा।

हस्ता/-  
दिनांक: 14 नवंबर 2025 फेडबैक फाइनेंशियल सर्विसेज लिमिटेड की ओर से

निराज इस्पात इंडस्ट्रीज लिमिटेड						
CIN No. L27106DL1985PLC021811						
पंजी. कार्या : 5140/41/34 चौधरी मार्केट गली पेटी वाली, रुई मंडी सदर बाजार, दिल्ली-110006						
कोर्पोरेट कार्यालय : चौधरी सिनेमा बिल्डिंग, 19 जी.टी. रोड, गाजियाबाद, उत्तर प्रदेश-201002						
ईमेल आईडी : nirajindustrial@rediffmail.com, वेबसाइट : www.nirajspat.in						
फोन नं. : 011-23551821, 011-84581675						
30 सितम्बर, 2025 को समाप्त तिमाही और छमाही वर्ष के लिए स्टैंडरलाइन अंकेक्षणित वित्तीय परिणामों का सार						
(लाख में)						
विवरण	समाप्त तिमाही (30.09.2025) (अंकेक्षणित)	छमाही वर्ष समाप्त (30.09.2025) (अंकेक्षणित)	पूर्व वर्ष समाप्त (30.09.2024) (अंकेक्षणित)	समाप्त पूर्व वर्ष (31.03.2025) (अंकेक्षणित)		
(नीचे टिप्पणी देखें)						
1. परिचालन के कुल आय	134.16	264.35	131.06	477.88		
2. अन्वय के लिये शुद्ध लाभ / (हानि) (कर, विधिपूर्व एवं/अथवा असाधारण मदों से पूर्व)	58.89	112.64	47.30	178.35		
3. कर से बाद अन्वय के लिए शुद्ध लाभ / (हानि) (विधिपूर्व एवं/अथवा असाधारण मदों के बाद)	58.89	112.64	47.30	178.35		
4. कर से बाद अन्वय के लिए शुद्ध लाभ / (हानि) (विधिपूर्व एवं/अथवा असाधारण मदों के बाद)	43.38	83.60	35.44	133.57		
5. अन्वय हेतु शुद्ध व्याज आय (अन्वय हेतु) (कर के बाद) लाभ / (हानि) एवं अन्य व्याज आय (कर के बाद) से शामिल)	43.38	83.60	62.98	133.57		
6. इतिकटी शेयर पूंजी	60.00	60.00	60.00	60.00		
7. आरक्षित (पूर्व वर्ष के अंकेक्षणित तुलना पर दर्शाये गये) (पुनर्मुल्यांकन आरक्षितों को अतिरिक्त आरक्षित)	-	-	-	-		
8. आय प्रति शेयर (रु. 10/- प्रति का) (जापी तथा अवशुद्ध प्रचालनों के लिए)						
1) मूल	7.23	13.93	10.50	22.26		
2) तरल	7.23	13.93	10.50	22.26		
नोट :						
1. उपरोक्त वित्तीय परिणामों की समीक्षा लेखापरीक्षा समिति द्वारा की गई है और निदेशक मंडल द्वारा 13.11.2025 को आयोजित उक्त की बैठक में अनुमोदित किया गया है।						
2. वित्तीय परिणाम कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्धारित भारतीय लेखा मानक (इंडस-एस) के अनुसार हैं, साथ ही इनके तहत जारी प्रासंगिक विवरणों के अनुसार हैं।						
3. कंपनी "पॉली" बटनों के विनिर्माण के व्यवसाय में लगी हुई है और इसलिए भारतीय लेखा मानक 108 "प्रचालन खर्च" के अनुसार इसका कोष एक ही विधिपूर्व वॉय खर्च है।						
4. अंकों की आवश्यक्त आ, पिछली अवधि के अंकों को पुनः समीक्षा/पुनर्वर्गीकृत किया गया है।						
5. सांख्यिक लेखा परीक्षक ने कंपनी के परिणामों की सीमित समीक्षा की है।						
कृते निरूपण इंडस्ट्रीज लिमिटेड हस्ता/- केतन चौधरी निदेशक सार्वजनिक डीआईएम : 06813394						
दिनांक : 13.11.2025 स्थान : दिल्ली						

फार्म ए सार्वजनिक घोषणा	
(भारतीय विद्यालय और शोधन अकादमी बोर्ड (कोर्पोरेट) व्यक्तियों के लिए विद्यालय समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)	
मेसर्स एम्प्रेस इंडिया प्रोजेक्ट्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु संमत विवरण	
1. कोर्पोरेट लेनदार का नाम	एम्प्रेस इंडिया प्रोजेक्ट्स प्राइवेट लिमिटेड
2. कोर्पोरेट लेनदार के गठन की तिथि	29 दिसम्बर, 2010
3. प्राधिकरण जिसके अधीन कोर्पोरेट लेनदार निर्गमित / पंजीकृत है	कंपनी पंजीयक, दिल्ली
4. कोर्पोरेट लेनदार की कोर्पोरेट पहचान संख्या / सीमित-व्यक्ति-पहचान सं.	U60100DL2010PTC211894
5. कोर्पोरेट लेनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, यदि कोई हो, का पता	<b>पंजीकृत कार्यालय :</b> प्लॉट नं.-249ए, ओल्ड नं.-377 (राजपुरा) शकपुर, नई दिल्ली, दिल्ली-110008, इंडिया <b>आय कार्यालय :</b> 109, अमन बीरवार, सन सड़का 72, दिल्ली गेट रोड, एक्सिस बैंक बिल्डिंग, फिक्खुआ, जिला हापुड, 245304
6. कोर्पोरेट लेनदार के संबंध में दिनांक	12 नवम्बर, 2025 (आईआईपी को एनसीएलटी का आदेश प्राप्त तिथि)
7. दिनांक समाधान प्रक्रिया बंद होने की अनुमानित तिथि	11 नव, 2026
8. अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने के लिए अंतरिम रिजोल्यूशन प्रोफेशनल का नाम और पंजीकरण संख्या	नाम : सुधाश्रु गुप्ता पंजीकरण संख्या : IBB/IIIPA-002/IP-N00216/2017-18 110669
9. बोर्ड के साथ संबंधित अनुसंधान अधिनियम रिजोल्यूशन प्रोफेशनल का पता एवं ई-मेल	पता : 311, अग्रवाल चैम्बर-2, प्लॉट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकपुर, इंदर दिल्ली, दिल्ली-110092 ई-मेल पता : sg_1973@rediffmail.com
10. अंतरिम रिजोल्यूशन प्रोफेशनल के साथ संचालन के लिए उपयोग किया जाने वाला पता एवं ई-मेल	पता : 311, अग्रवाल चैम्बर-2, प्लॉट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकपुर, इंदर दिल्ली, दिल्ली-110092 ई-मेल पता : empress.cip@rediffmail.com
11. दावों को जमा करने की अंतिम तिथि	27 नवम्बर, 2025
12. अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा निर्धारित किये गये अनुसार धारा 21 की उपधारा (ए) के अनुच्छेद (ख) के अधीन लेनदारों का वर्ग, यदि कोई हो	लान्ग, नही
13. एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के तौर पर कार्य करने के लिए निर्धारित किये गये इन्सॉल्वेंसी प्रोफेशनल का नाम (व्यक्तिगत रूप से ही नाम)	लान्ग, नही
14. (क) संगत फार्म और (ख) अधिकृत प्रतिनिधि उपलब्ध रखने का विवरण	क. वेब लिंक : https://ibbi.gov.in/home/downloads ख. लान्ग, नही

एतद्वारा सूचित किया जाता है कि इंडस्ट्रीज ग्रुप की अधिकृत न 12 नवम्बर, 2025 को मेसर्स एम्प्रेस इंडिया प्रोजेक्ट्स प्राइवेट लिमिटेड की कोर्पोरेट विद्यालय समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है। मेसर्स एम्प्रेस इंडिया प्रोजेक्ट्स प्राइवेट लिमिटेड के लेनदारों को एतद्वारा सूचित किया जाता है कि वे अपने दावों पर अंतरिम रिजोल्यूशन प्रोफेशनल के पास 27 नवम्बर, 2025 को या उससे पूर्व अपने दावों को प्रमाण सहित जमा करने के लिए सूचित किया जाता है। वित्तीय लेनदार कोष इलेक्ट्रॉनिक पद्धति द्वारा प्रमाण सहित अपने दावों को जमा करेंगे। अन्य सभी लेनदार प्रमाण सहित अपने दावों व्यक्तित्व रूप से या डाक द्वारा या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

प्रतिष्ठ सं. 12 के सामने सूचीबद्ध किसी वर्ग का कोई वित्तीय लेनदार प्रतिष्ठ सं. 13 के सामने सूचीबद्ध वीर सावरकर ब्लॉक प्रोफेशनल में से उस वर्ग में सूचित (वित्तीय लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए) अपने दावों प्रमाण सहित जमा करने के लिए सूचित किया गया है। (लान्ग, नही) दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता/-  
सुधाश्रु गुप्ता  
पंजीकरण सं. : IBB/IIIPA-002/IP-N00216/2017-18/10669  
पता : 311, अग्रवाल चैम्बर-2, प्लॉट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकपुर, इंदर दिल्ली, दिल्ली-110092  
ई-मेल पता : sg\_1973@rediffmail.com, empress.cip@rediffmail.com  
फोन नं. : +91-9811549321

दिनांक : 14.11.2025  
स्थान : दिल्ली

कब्जा सूचना	
(अचल संपत्ति हेतु)	
जब कि,	
सम्मान कैपिटल लिमिटेड (CIN:L65922DL2005PLC136029) (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिम्बोरियाट्राइजेशन एंड रिफ़ॉर्मेशन ऑफ़ फ़ायनान्सियल असेसर्स एंड एन्फोर्समेंट ऑफ़ सिम्बोरियाट्री इंटरैस्ट ऐक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिम्बोरियाट्री इंटरैस्ट (एन्फोर्समेंट) रूल्स, 2002 के साथ पहले हुए प्राप्त अधिकारों का उपयोग करके कर्जदार सुनील कुमार और सविता को 13.06.2025 को सूचना में वर्णन के अनुसार कर्ज खाता नं. HHLMOR00556573 और HHMOR00556392 की राशि रु. 28,10,266.72 (रुपये अट्ठाईस लाख दस हजार दो सौ छियासठ और बहतर पैसे मात्र) (ऋण सुविधा नं. 1 के विच्छद) और रु. 1,18,322.40 (रुपये एक लाख अठारह हजार तीन सौ बाईस और चालीस पैसे मात्र) (ऋण सुविधा नं. 2 के विच्छद) जिनकी कुल बकाया राशि रु. 29,28,589.12 (रुपये उन्तीस लाख अट्ठाईस हजार पाँच सौ नवासी और बारह पैसे मात्र) (ऋण सुविधा नं. 1 और 2 के विच्छद) और 09.06.2025 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अधिवाचना सूचना जारी की थी। धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिम्बोरियाट्री इंटरैस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके 12.11.2025 को संपत्ति पर सांकेतिक अधिपत्य कर लिया है।	
विशेषतः कर्जदारों और सामान्यतः जनता को एतद्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि रु. 28,10,266.72 (रुपये अट्ठाईस लाख दस हजार दो सौ छियासठ और बहतर पैसे मात्र) (ऋण सुविधा नं. 1 के विच्छद) और रु. 1,18,322.40 (रुपये एक लाख अठारह हजार तीन सौ बाईस और चालीस पैसे मात्र) (ऋण सुविधा नं. 2 के विच्छद) जिनकी कुल बकाया राशि रु. 29,28,589.12 (रुपये उन्तीस लाख अट्ठाईस हजार पाँच सौ नवासी और बारह पैसे मात्र) (ऋण सुविधा नं. 1 और 2 के विच्छद) और 09.06.2025 के अनुसार और उस पर ब्याज के साथ सम्मान कैपिटल लिमिटेड (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) के अधीन होगा।	
उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के अन्तर्गत संपत्ति / संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की ओर आमंत्रित किया जाता है।	
अचल संपत्ति का विवरण	
संपत्ति के सभी भाग और खंड जो गठान नं. 196 मिन का भाग, मापन 83.61 स्क्वे. मीटर्स क्षेत्र, मोह, तिगरिया भूड, गजरोला, तहसील धनीरा, जिला अमरोहा-244235, उत्तर प्रदेश।	
सौभाग्य :	
पूर्व : अमृत शर्मा का मकान	पश्चिम : रविंदर सिंह का रिक्त प्लॉट
उत्तर : राजेंद्र सिंह का मकान	दक्षिण : 13 फीट चौड़ी सड़क
सही/- प्राधिकृत अधिकारी सम्मान कैपिटल लिमिटेड (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था)	
दिनांक: 12.11.2025 स्थान : अमरोहा	

# THE LATEST TRENDS IN BUSINESS

# THE LATEST TRENDS IN TRENDS



## V2 Retail Limited

Regd. Office: Khasra No. 928, Extended Lal Dora Abadi, Village Kapashera, Tehsil Vasant Vihar, New Delhi-110037  
CIN- L74999DL2004PLC147724, Ph: 011-41771850  
Email: cs@v2kart.com, Website: www.v2retail.com

### EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF-YEAR ENDED 30TH SEPTEMBER, 2025

Sl. No.	Particulars	Quarter Ended			Half year ended		Year Ended
		30 September 2025	30 June 2025	30 September 2024	30 September 2025	30 September 2024	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	
1	Total Income from operations (Net)	70,971.96	63,313.59	38,251.80	1,34,285.54	79,894.35	1,89,145.53
2	Net Profit / (Loss) for the period (before tax, exceptional and/or extraordinary items)	2,094.88	3,329.27	(242.78)	5,424.15	1,934.21	9,821.89
3	Net Profit / (Loss) for the period before tax (after exceptional and/or extraordinary items)	2,094.88	3,329.27	(242.78)	5,424.15	1,934.21	9,821.89
4	Net Profit / (Loss) for the period after tax (after exceptional and/or extraordinary items)	1,723.06	2,466.31	(193.49)	4,189.37	1,440.46	7,203.23
5	Total comprehensive income for the period (comprising profit / loss for the period (after tax) and other comprehensive income (after tax))	1,638.84	2,420.55	(222.88)	4,059.39	1,396.08	7,158.31
6	Paid up equity share capital (face value of Rs. 10/- each)	3,458.93	3,458.93	3,458.93	3,458.93	3,458.93	3,458.93
7	Other Equity as per balance sheet						31,170.76
8	Earnings Per Share (of Rs. 10/- each) (not annualised)						
	(a) Basic:	4.95	7.13	(0.56)	12.05	4.16	20.82
	(b) Diluted:	4.95	7.13	(0.56)	12.05	4.16	20.82

The financial results have been prepared in accordance with Indian Accounting Standards ('Ind AS') prescribed under section 133 of the Companies Act, 2013 read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) and SEBI circular dated 5th July, 2016. The said unaudited financial results were reviewed by the audit committee and approved by the Board of Directors of the Company in its meeting held on 14th November, 2025.

The above is an extract of the detailed format of unaudited consolidated financial results for the quarter and half year ended on 30th September, 2025 filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results (standalone and consolidated) for the quarter and half year ended on 30th September, 2025 is available on the Company's website i.e. www.v2retail.com under Investor Information section and on the stock exchange websites i.e. www.bseindia.com and www.nseindia.com.

The figures for the quarter ended June 30, 2025 are the balancing figures between audited figures in respect of full financial year up to March 31, 2025 and the unaudited published year to date figures up to December 31, 2024, being the date of end of third quarter of the financial year which were subjected to limited review.

The key standalone financial information is as under: (Rs. In Lakhs)

Sl. No.	Particulars	Quarter ended			Half year ended		Year ended
		30 September 2025	30 June 2025	30 September 2024	30 September 2025	30 September 2024	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	
1	Total revenue from operations	70,536.03	63,046.14	38,239.42	1,33,582.17	79,865.47	1,88,986.62
2	Profit before tax	2,109.70	3,714.56	(316.67)	5,824.26	1,803.19	9,670.82
3	Profit after tax	1,808.31	2,774.59	(251.07)	4,582.91	1,335.11	7,089.58

For V2 Retail Limited  
Sd/-  
Ram Chandra Agarwal  
Chairman & Managing Director  
DIN: 00491885

Place: Gurugram  
Date: 14.11.2025

## SHARIKA ENTERPRISES LIMITED

CIN: L27102UP1998PLC206404

Regd. Office: C-504, ATS Bouquet, Sector-132, Noida, Gautam Buddha Nagar, Uttar Pradesh, India, 201305

Email: info@sharikaindia.com, Website: www.sharikaindia.com, Ph. No.: 0120-4162100

Extract of Unaudited Standalone Financial Results for the Quarter & Half Year Ended 30th September, 2025

(₹ in lacs except per share data)

S. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	
		30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	
1	Total Income from operations	2,062.02	1,687.88	2,444.48	3,749.90	4,242.34	7,950.16
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(242.98)	(128.98)	(137.01)	(371.96)	(375.28)	90.21
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(242.98)	(128.98)	(137.01)	(371.96)	(375.28)	121.87
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(172.63)	(100.97)	(155.86)	(273.60)	(394.21)	97.19
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(173.64)	(101.73)	(155.86)	(275.37)	(394.21)	94.15
6	Equity Share Capital (Face value Rs. 5 each)	2,165.00	2,165.00	2,165.00	2,165.00	2,165.00	2,165.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						
8	Earnings per share (Face Value of ₹ 5 each) (Quarterly not annualised) :						
	Basic (₹)	(0.40)	(0.23)	(0.36)	(0.64)	(0.91)	0.22
	Diluted (₹)	(0.40)	(0.23)	(0.36)	(0.64)	(0.91)	0.22

Extract of Unaudited Consolidated Financial Results for the Quarter & Half Year Ended 30th September, 2025

(₹ in lacs except per share data)

S. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	
		30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	
1	Total Income from operations	2,101.34	1,751.80	2,445.63	3,853.14	4,243.49	8,171.10
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(399.83)	(180.87)	(292.36)	(462.69)	(539.88)	(14.51)
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(399.83)	(180.87)	(292.36)	(462.69)	(539.88)	(59.47)
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(319.02)	(167.91)	(311.21)	(368.92)	(558.81)	(36.18)
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(320.03)	(168.67)	(311.21)	(370.69)	(558.81)	(39.22)
6	Equity Share Capital (Face value Rs. 5 each)	2,165.00	2,165.00	2,165.00	2,165.00	2,165.00	2,165.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						
8	Earnings per share (Face Value of ₹ 5 each) (Quarterly not annualised) :						
	Basic (₹)	(0.45)	(0.37)	(0.71)	(0.82)	(1.28)	(0.05)
	Diluted (₹)	(0.45)	(0.37)	(0.71)	(0.82)	(1.28)	(0.05)